

HIGH COURT OF SIKKIM GANGTOK

No. 14 /Judl./HCS

Date: 7.8.21

NOTIFICATION

In exercise of powers conferred by Article 227 of the Constitution of India, 1950 and Section 122 of the Code of Civil Procedure, 1908, Hon'ble the Chief Justice is pleased to constitute a Committee for framing of Civil Courts Practice Rules relating to execution of decrees and for expeditious disposal of execution cases comprising of the following Members :-

1. Mr. Prajwal Khatiwada, District Judge, East Sikkim at Gangtok.
2. Mr. K.W. Bhutia, Registrar General, High Court of Sikkim.
3. Mrs. Samita Sharma, Director, Sikkim Judicial Academy.

By Order.

Sd/-

REGISTRAR

Memo No.: 2644-60 /Judl./HCS

Date: 7.8.21

Copy to:

1. The Addl.Registrar-cum-PPS to Hon'ble the Chief Justice, High Court of Sikkim.
2. The Additional Registrar-cum-P.P.S to Hon'ble Judge, High Court of Sikkim.
3. The Private Secretary to the Hon'ble Judge, High Court of Sikkim.
4. The Secretary General, Supreme Court of India, Tilak Marg, New Delhi -110201.
5. The Advocate General, Government of Sikkim, Gangtok.
6. The District Judge, East Sikkim at Gangtok.
7. The Registrar General, High Court of Sikkim.
8. The Director, Sikkim Judicial Academy, Sokethang.
9. The Registrar, High Court of Sikkim.
10. The Chief Secretary to the Government of Sikkim, Gangtok.
11. All District and Sessions Judges of Sikkim.
12. The President, Bar Association of Sikkim, Gangtok.
13. The President, Namchi Bar Association, Namchi, South Sikkim.
14. The President, Gyalshing Bar Association, Gyalshing, West Sikkim.
15. Computer Cell for uploading in the Official website
16. Guard file and file.

DEPUTY REGISTRAR (Judl.)

